

Losses and Expenditure incurred by Ministries

1601. Shri Muhammed Elias: Will the Minister of Home Affairs be pleased to state the losses and expenditure incurred by the different Ministries of the Central Government on account of July, 1960 strike due to:—

- (i) Payment of volunteers,
- (ii) food and lodging arrangements,
- (iii) honoraria to non-strikers,
- (iv) T.A. to non-strikers,
- (v) T.A. to officers,
- (vi) Reward to non-strikers,
- (vii) Police arrangements,
- (viii) Sabotage,
- (ix) fall in traffic?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (i) and (ii) Payment to volunteers who were actually utilised for services was made by the authorities under the Central Government and the State Governments. As no separate accounts were maintained by the authorities concerned in this regard, expenditure in respect of each category is not readily available.

(iii) to (v). No special orders have been issued in this regard. Instructions already exist for the grant of travelling allowance to officers who travel on duty and for the grant of honorarium to the employees in certain circumstances. The figures relating to the expenditure incurred in respect of these items are not readily available.

(vi) Rs. 82,000 was sanctioned for the grant of rewards.

(vii) The expenditure was incurred by the State Governments. Detailed information in respect thereof incurred specifically for police arrangements is not readily available.

(viii) Loss of Rs. 21,900.

(ix) Loss of revenue of Rs. 406.56 lakhs.

Savings by Ministries

1602. Shri Muhammed Elias: Will the Minister of Home Affairs be pleased to state:

(a) the savings made by the different ministries of the Central Government on the following accounts upto 30th June, 1961;

(b) the non-payment of pay and allowances to strikers for the strike period;

(c) the non-payment of full pay to officials kept under suspension; and

(d) stoppage of increment?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) to (d). Separate accounts have not been maintained by the departments to ascertain the figures in respect of each category. According to information obtained earlier, the total wages lost by the employees who struck work was estimated at Rs. 72.28 lakhs.

PAPERS LAID ON THE TABLE

REPORT OF THE COMPTROLLER AND AUDITOR GENERAL OF INDIA UNDER COAL MINES (CONSERVATION AND SAFETY) ACT, 1952.

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): Sir, I beg to lay on the Table a copy of Report of the Comptroller and Auditor General of India on the Accounts of the Coal Board for the year 1959-60, under sub-section (2) of section 12 of the Coal Mines (Conservation and Safety) Act, 1952. [Placed in Library. See No. LT-3104/61].